

ITEM NO.102

COURT NO.5

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5502/2025

GARIBEY (DEAD) THROUGH LRS.

Appellant(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No. 31210/2022 - APPLICATION FOR PERMISSION

IA No. 31213/2022 - EXEMPTION FROM FILING O.T.

IA No. 161320/2021 - EXEMPTION FROM FILING O.T.

IA No. 12298/2024 - EXEMPTION FROM FILING O.T.

IA No. 144731/2022 - EXEMPTION FROM FILING O.T.

IA No. 69224/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 144728/2022 - STAY APPLICATION

Date : 04-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

[PARTIAL COURT WORKING DAYS BENCH]

For Appellant(s) Ms. Sakshi Kakkar, AOR

Mr. Ayush Anand, AOR

Mr. Shakti Singh, Adv.

Mr. Vishal Kumar, Adv.

Mr. Piyush M Dwivedi, Adv.

Mr. Monu Kumar, Adv.

For Respondent(s) Mr. Lokesh Kumar Choudhary, AOR

Mr. Ajay Kumar Rai, Adv.

Mr. Shubham Singh, Adv.

Mr. Prabhat Chowdhary, Adv.

Mr. Dinesh Kumar Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel appearing for the appellant(s) seeking

adjournment on the ground of personal difficulty, the matter stands adjourned.

List the matter on 02.09.2026.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(ANU BHALLA)
COURT MASTER (NSH)